

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH AT PUNE.**

[Under section 18(1) read with sections 14, 15, 16 & 17 of National Green
Tribunal Act, 2010]

ORIGINAL APPLICATION NO. 82 OF 2023

Abdul Samad Ismail Maknojia and 60 Ors

...Applicants

V/s

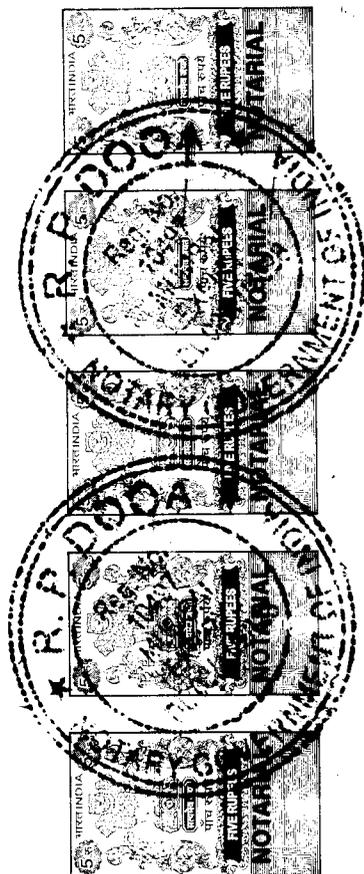
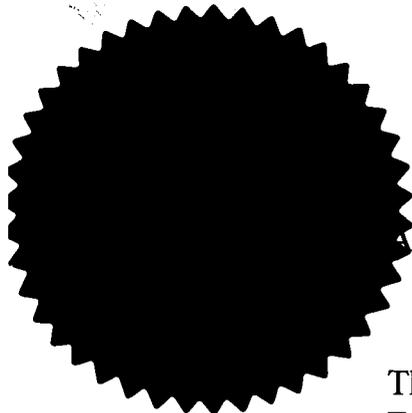
The State of Maharashtra, Through its Secretary,
Environment Department, Govt. Of Maharashtra and 9 Ors.

...Respondents

**ADDITIONAL AFFIDAVIT ON BEHALF OF APPLICANTS
ABOVENAMED.**

I, Abdul Samad Ismail Maknojiya, the Applicant No. 1 abovenamed, do hereby and on behalf of the Applicants abovenamed, state on solemn affirmation as under:-

1. I say that, I am well versed and conversant with the facts of the case, from my personal knowledge, as well as from the records.
2. I say that, pursuant to Order / direction dtd. 26.09.2023 [see para No. 6] by this Hon'ble Tribunal, the Advocate for Applicants has served a scanned copy of Amended memo of Original Application No. 82 of 2023 [page Nos. 329 to 409], through email upon all the Respondents, a copy whereof is **EXHIBIT - A.**
3. I say that, this Hon'ble Tribunal by its Order dtd. 16.08.2023 allowed the I.A. No. 154 of 2023 and directed to carryout amendment on the same date i.e. 16.08.2023. Accordingly, the advocate's clerk enquired about the procedure for amendment. The Registry of this Hon'ble Tribunal directed the clerk to upload the amendment through online process.
I say that in compliance of direction of this Hon'ble Tribunal to carry out amendment same day i.e. 16.08.2023. The clerk,



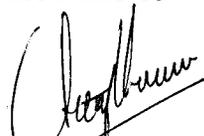
out of hastiness and due to oversight scanned the verification dtd. 27.01.2023 of OA No. 82 of 2023 and uploaded under the bonafide exercise that amendment shall be a part of Original Application No. 82 of 2023 filed on 27.01.2023. Due to same hastiness and oversight, inadvertently the date at pg Nos. 329, 393 and 400 remained to be changed.

5. I say that, Applicants have not gained any advantage out of this bonafide and inadvertent mistake of uploading verification dtd. 27.01.2023. It was due to bonafide error, that amendment would be part of O.A. No. 82 of 2023 and therefore, it was uploaded on the online portal of this Hon'ble Tribunal.

Applicants seek leave of this Hon'ble Tribunal to file an Additional Affidavit for further explanation, if required.

6. I say that, the facts stated hereinabove are true and correct to the best of my knowledge and belief; and no material facts are concealed therefrom.

Solemnly affirmed at Mumbai,
Dated this 03rd day of October, 2023.


Advocate for Applicants,
[Altat Khan – MAH/3990/2012].

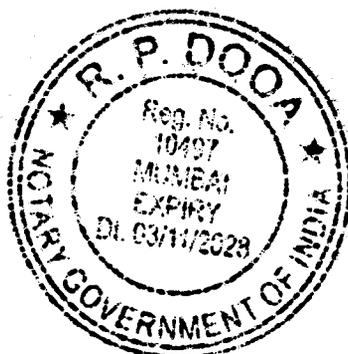

Abdul Samad Ismail Maknojiya
[DEPONENT]

BEFORE ME

Before Me:


3/10/23.

RAKESH P. OOOA
B. Com., LL.B.
Advocate High Court,
Notary Government Of India
8, Kondaji Bldg. No. 3
Behind Tata Hospital, Parel,
MUMBAI - 400012.



NOTARY REGISTER ENTRY	
Sr. No.	9007
Date	03/10/2023

6:31 32%



Altaf Khan 6 days ago
to accountsmgr, aniruddha1...

From Altaf Khan - altafkhan.advocatebhc@gmail.com
To accountsmgr@nrdf.in, aniruddha1488@gmail.com, anuj@jnalaw.in, ceo@sra.gov.in, lcsra@sra.gov.in, mail@jnalaw.in, mc@mcgm.gov.in, secy-moef@nic.in, utangalegirish@yahoo.co.in
Date Sep 27, 2023, 6:54 PM
View security details

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Sir / Madam,

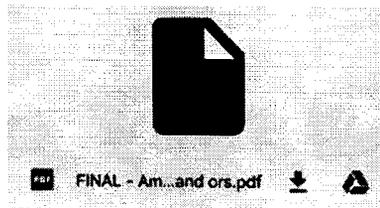
I am concerned for the Applicants abovenamed.

Pursuant to Order dtd. 26.09.2023 passed by the Hon'ble Tribunal, I am forwarding a scanned copy of Amended memo of Original Application No. 82 of 2023 a/w all enclosures (amendment carried out as per Order dtd. 16.08.2023 passed in IA No. 154 of 2023). Kindly acknowledge the same.

Take note that a copy of the Amended memo of Original Application No. 82 of 2023 was earlier served upon you vide Advocates letter dtd. 15.09.2023, the same can be seen at pg Nos. 329 to 409.

Yours truly,

Altaf Khan,
Advocate for the Applicants.
Mob. No.: 9821894245.
Encl: a/a.



**BEFORE THE NATIONAL GREEN
TRIBUNAL,
WESTERN ZONE BENCH AT PUNE.**

[Under section 18(1) read with sections 14, 15, 16 &
17 of National Green Tribunal Act, 2010]

ORIG. APPL. NO. 82 OF 2023

Abdul Samad Ismail Maknojia and 60 Ors
...**Applicants**

V/s

The State of Maharashtra,
Through its Secretary,
Environment Department, and 9 Ors.
...**Respondents**

**ADDITIONAL AFFIDAVIT ON BEHALF
OF APPLICANTS ABOVENAMED**

Mumbai dated this 03rd day of October, 2023

ALTAF KHAN

Advocate for Applicants,
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Opp. to Sewri Fast Track Court,
Zakaria Bunder Road,
Sewri (W), Mumbai – 400 015.
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MAH/3990/2012